

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.361/MP/2024

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with Articles 15.2.2, 15.2.3 and 15.3.2 of the Transmission Service Agreement dated 2.8.2023 seeking approval for creation of security interest over the assets of the Petitioner in favour of Axis Trustee Services Limited, the Security Trustee for the Lender.

Petitioner : Fatehgarh IV Transmission Limited (FIVTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Sriya Polepally, FIVTL
Ms. Priyansi Jadiya, CTUIL
Ms. Indu Fulara, Axis Trustee

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking approval for the creation of the security interest over the Petitioner in favour of Respondent No.2, Axis Trustee Services Limited, the Security Trustee, for the lender. She further submitted by vide Record of Proceedings for the hearing dated 8.11.2024 that the Commission had permitted the Respondents to file their reply, if any. However, none of the Respondents have filed any reply, and the matter may be reserved for order.

2. The representative of Respondent No.2, Axis Trustee Services Limited, submitted that Respondent does not wish to file any reply in the matter.

3. Considering the submissions made by the representatives of the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)